

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

D.A. No: 657/89 of 199

T.A. No: of 199

DATE OF DECISION: 15-5-33

Abdul Aziz ----- PETITIONER.

----- ADVOCATE FOR THE
PETITIONER

VERSUS

U. O. I. ----- RESPONDENTS

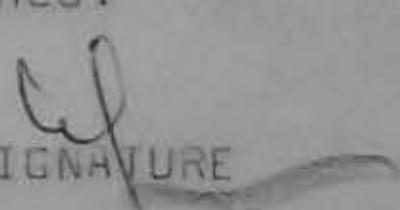
----- ADVOCATES FOR THE
RESPONDENTS

CORAM:-

The Hon'ble Mr. K. Chayga Member (A.M.)

The Hon'ble Mr. A. K. Sinha Member (A.M.)

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether to be circulated to all other Benches?


SIGNATURE

JAYANTI/

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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No: 657 of 1989

Abdul Aziz

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Applicants.

Versus

U.O.I. Through G.M.
N.Rly, New Delhi & 3 ors.

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Respondents.

Hon'ble Mr. K. Obayya, Member-A
Hon'ble Mr. A.K. Sinha, Member-J

(By Hon'ble Mr. K. Obayya, Member-A)

No counter has been filed by the respondents despite of repeated opportunities. We have heard the counsel for the applicant.

The applicant in this application has prayed for regularisation on the post of Truck Driver in regular scale in Northern Railway Allahabad. According to the applicant he was appointed as Truck driver on scale 260-400 on 15.9.1974 and that he has been continuously working since then. He was sent for medical test on 12.8.1974 and he was also certified medically fit for regular appointment. Though the applicant is being given other benefits like P.F. and other facilities and the applicant had worked hard during emergency period and won appreciation of his superiors. He has not been regularised on the said post. From the record it is noticed that the applicant was put on scale 260-400 and vide letter dated 12.8.1974 (Annexure-2) he has been sent for medical examination. Annexure-3 is the medical certificate declaring him fit.

----- Annexure-4 is the certificate for his honest and diligent work during emergency. Inspite of all certificates these / enclosed by the applicant it is not known why the Railway Administration has not regularised the service of the applicant. We do not see any reason why such a service benefit is denied to the applicant. In the circumstances, we direct the respondents to consider the

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case of the applicant and regularise him on the post of Truck Driver in pursuance of ~~the~~ process of selection and medical certificate which evidently has been given to the applicant vide Annexure 2 & 3. in the available vacancy or next vacancy if no vacancy is available now. The applicant should be given priority and preference in the matter of regularisation over his juniors and outsiders. Let this be done within a period of 3 months from the date of communication of this order. The application is disposed of as above with no order as to cost.

Abul Hashem
Member-J

R. Subbarao
Member-A

Allahabad Dated: 5.5.1993

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